

9.7.1993

OA-142/93

order

Present:- Shri B.K. Aggarwal, Counsel for the Applicant.  
Shri V.K. Rao, Proxy Counsel for the Respondents.

The grievance of the applicant in this case is that the respondents are not relieving him to join the post of Assistant Engineer in the ALTTC at Ghaziabad, which is an allowance post. The applicant has referred to an order dated 19th June, 1992 (Annexure A-1) by which he was transferred from the present place of posting to ALTTC, Ghaziabad. Since the ~~respondents~~ respondents did not carry out that order, the present application was filed on 18th January, 1993 in which he has prayed that respondent No.2, Chief General Manager, M.T.N.L., New Delhi, be directed to relieve the applicant in pursuance of the order dated 19th June, 1992.

2. It appears that subsequently also, a similar order had been issued on 10th March, 1993. A copy of the same has been filed by the learned counsel for the applicant during the hearing and the same has been kept on record. Notices were issued to the respondents in pursuance of which, Shri V.K. Rao appeared as Proxy. The respondents, however, did not contest this application nor filed any reply to the various averments in the original application.

3. The learned counsel for the respondents, Shri V.K. Rao, gave a statement at the Bar that the respondents, in pursuance of the order dated 19th June, 1992 as well as the subsequent orders, are relieving the applicant in any case by the end of this month, i.e., 31st July, 1993. The learned counsel for the applicant is satisfied by the



statement given by the learned counsel for the respondents. In view of this, the present application is disposed of accordingly with the direction to the respondents to relieve the applicant latest by 31st July, 1993. The parties to bear their own costs. A copy of the order be given in dasti to the learned counsel for the applicant.

*J. P. Sharma*  
(J.P. Sharma) 9.7.93  
Member (J)